

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8149 of 2021

Nokhlal Thakur Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashim Kr. Sahani, Advocate
For the State : APP
For the Informant : Mr. Naresh Pd. Thakur, Advocate

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defect no. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Dhanwar P.S. Case No. 73 of 2020.

There was a dispute between both the sides due to a drainage problem. The accused persons are alleged to have started pelting stones and had assaulted the informant party as a result of which one Bharat Sharma had died.

A counter case seems also to have been lodged being Dhanwar P.S. Case No. 75 of 2020. The allegations are general and omnibus in nature so far as the petitioner is concerned. Several co-accused persons have been granted bail by this Court in B.A. No. 8492 of 2020 and B.A. No. 770 of 2021.

The petitioner is in custody since 16.03.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Giridih, in connection with Dhanwar P.S. Case No. 73 of 2020.

(Rongon Mukhopadhyay, J.)

MM